

Sixteenth Loksabha

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Title: Election of one member of Lok Sabha to the court of University of Allahabad

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYA PAL SINGH): On behalf of Shri Prakash Javadekar, I beg to move the following:

“That in pursuance of statute 8(1)(e) read with Section 39 of the University of Allahabad Act, 2005 the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the Court of University of Allahabad *vice* Shri Keshav Prasad Maurya resigned as member, Lok Sabha subject to the other provisions of the University of Allahabad Act, 2005 and the rules made thereunder.”

HON. SPEAKER: The question is:

“That in pursuance of statute 8(1)(e) read with Section 39 of the University of Allahabad Act, 2005 the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the Court of University of Allahabad *vice* Shri Keshav Prasad Maurya resigned as member, Lok Sabha subject to the other provisions of the University of Allahabad Act, 2005 and the rules made thereunder.”

The motion was adopted.